

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration O.A. No. 590 of 1988

Harpal Singh Applicant

Versus

The Union of India & others.... Respondents.

Hon'ble Ajay Johri- AM
Hon'ble G.S.Sharma- JM

This is an application under section-19 of the Administrative Tribunals Act No.XIII of 1985 for a direction to the respondents to consider the candidature of the applicant for his absorption/regularisation in permanent/regular side of 'D' group establishment of Railways. It is alleged that the applicant has worked as Casual Labour for a number of years as mentioned in his service record(Copy Annexure-I). It is further alleged that persons junior to him have been regularly absorbed but he was not considered despite his representation. We have heard the learned counsel for the applicant are of the view that this case can be finally dispose of. ^{at this stage.} In case, the applicant is working from 1978 as shown by him, he is ^{entitled} liable to be considered for absorption in view of the directions of the Hon'ble Supreme Court in pursuance of which, the General Manager, Northern Railway has issued general instructions. We accordingly direct the respondents to consider the case of the applicant for absorption in the light of the aforesaid directions. The petition is disposed of accordingly.

Sharma
Member (J)

शुक्रजी
Member (A)

Dt/-19.9.1988/
Shahid.